

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.42/(MAH)/2016  
CA No.

CORAM:


Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2017

NAME OF THE PARTIES: Mr. Badrinath Udeysingh Rathod

V/s.  
M/s. Narsima Chemo Pharma Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and  
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Chirag R. Soncha	Adv. for all petitioners	

ORDER

T.C.P. No. 42/397-398/CLB/MB/MAH/2016

1. Ld. Representative of Petitioner is present. He has informed that telephonically an intimation was received from the Ld. Representative of the Respondent that due to an another legal assignment shall attend the Court but little late; however, no one is present till the rise of the Court.
2. He has also informed that the Respondent had sought time to file sur-rejoinder. However, not yet filed.
3. Under the circumstances the Respondents are hereby directed to file sur-rejoinder on or before 30.01.2017. On completion of the pleadings the matter is now listed for hearing on 21.02.2017.

Dated: 16<sup>th</sup> January, 2017.

Sd/-  
M. K. SHRAWAT  
Member (Judicial)